

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.106
CP(IB) 723 of 2019

Proceedings under Section 9 IBC

IN THE MATTER OF:

Key Associates

.....Applicant

V/s

Manpasand Beverages Ltd

.....Respondent

Order delivered on: 16/01/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant

:Ms. Naincee Jain, Ld. Adv.

For the Respondent

:Ms. Hirva Dave, Ld. Adv. a.w. Mr. Jaimin Dave, Ld. Adv.

ORDER

Learned Counsel for both the sides submitted that the next date of hearing before the Hon'ble NCLAT is 05.02.2024 in which the stay of CIRP is still continued against the respondent herein, hence, requested that the matter be adjourned beyond that date.

In view of the above averments, re-list the matters for hearing on 16.02.2024.

-Sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

-Sd-

SHAMMI KHAN
MEMBER (JUDICIAL)